

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 11/RP/2024 in 23/GT/2017**

Subject : Review Petition under section 94 (1) of the Electricity Act, 2003 read with Regulation 17 of The CERC (Conduct of Business) Regulations, 1999.

Petitioner : BRBCL

Respondent : East Central Railways & 3 ors

Date of Hearing : **26.12.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, BRBCL  
Ms. Puja Priyadarshini, Advocate, ECR  
Shri Aashish Gupta, Advocate, NBPDCCL  
Shri Chiranjeev Singh Marwaha, Advocate, SBPDCL

**Record of Proceedings**

The case was called out for a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner and Respondents made detailed oral submissions referring to the pleadings.
3. At the request of the learned counsels for the parties, the Commission permitted both parties to file their consolidated written submissions (not exceeding 3 pages), on or before **9.1.2025**.
4. Subject to the above and based on the consent of the parties, the order in the Petition was reserved.

**By order of the Commission**

**Sd/-  
(Deepak Pandey)  
Assistant Chief (Law)**

